

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 269**  
TO BE ANSWERED ON 26.04.2016

**Illegal Captivity of Elephants**

269. SHRI MALYADRI SRIRAM:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the provisions of law for taking action against the persons/owners for keeping custody of elephants;
- (b) whether there are reports of elephants in illegal captivity in the country and if so, the details thereof;
- (c) whether the Government has any plan to rescue the said jumbos from illegal captivity; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a) The Wildlife Protection Act, 1972 and Guidelines for Welfare and Management of Captive Elephants dated 08.01.2008 issued by the Ministry, deals with provisions relating to captive elephants in the country.
- (b) Complaints regarding illegal captive elephants and violation of provisions of Wildlife Protection Act, 1972 are received from time to time and dealt as per law.
- (c) & (d) Action on complaints about illegal captive elephants are taken through the Chief Wildlife Warden of the concerned State/UT.

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